

(5)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.89/2005 IN
O.A. No. 1365/2003

New Delhi this the 8th day of July, 2005

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)
Hon'ble Shri S.A. Singh, Member (A)

1. Sumitra
W/o Late Shri Sahab Ram,
Village Rajapur, Sec-9,
Rohini, Delhi-85.
2. Shri Krishan Kumar,
S/o Late Shri Sahab Ram,
Village Rajapur, Sec-9,
Rohini, Delhi-85.

-Applicants

(By Advocate: Shri V.K. Ravi)

Versus

1. Shakuntla D. Gamilin,
Secretary (Services)
Govt. of NCT of Delhi
Delhi Secretariat,
I.P. Estate, New Delhi.

-Respondent

ORDER (Oral)

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)

By order dated 10.11.2003 in OA-1365/2003, the Tribunal had directed the respondents to consider the claim of the applicants for compassionate appointment in the light of DOP&T OM dated 5.5.2003. Respondents in compliance, have passed the orders dated 13.9.2004. Applicants are aggrieved by this order and stated that it is not in accordance with the instructions of the DOPT. The present application is filed complaining that the order of the Tribunal has not been complied with and the respondents are in contempt. Learned counsel has referred to certain other instructions, which according to him have not been taken into consideration by the respondents. But in a contempt proceedings, we are unable to go in the merit of the order.

2. The respondents in view of the directions of the Tribunal. In case, applicants are aggrieved by the order dated 13.9.2004, it is open to them to seek their remedy through some other legal proceedings.

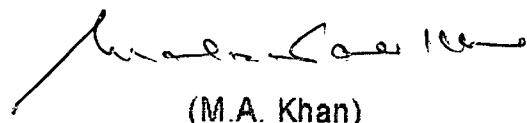
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3. Having regard to the above fact, the Contempt Petition is dismissed.

Notice to the respondent is discharged. It is open to the applicants to seek redressal of their grievance against the order in question in accordance with law.


(S.A. Singh)

Member (A)



(M.A. Khan)

Vice Chairman (J)

cc.